

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 110/2016
RT CP (CAA) NO. 86/Chd/Pb./2017**

In the matter of scheme of amalgamation between:

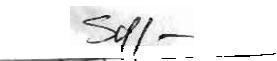
M/s. Fortune Nickel Limited & Ors.Petitioners/Transferor Companies.

And

M/s. Global Transmission Pvt. Ltd.Petitioner/Transferee Company.

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner-companies.
Ms. Amarpreet Kaur, Senior Technical Assistant for Official
Liquidator, Chandigarh and Regional Director, Delhi.

Learned counsel for the petitioner-companies seeks time to file certificate of companies' auditors in terms of proviso to sub-section (7) of Section 230 and proviso to Section 232 (3) of the Companies Act, 2013 supported by affidavits of the Authorised Representatives. Let the same be filed before the date fixed. Adjourned to 13.07.2017 for arguments.


(Justice R.P.Nagrath)
Member (Judicial)

 July 05, 2017.
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